

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S BEEMED PHARMA SOLUTIONS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/S BEEMED PHARMA SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29/01/2019
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51909DL2019PTC345173
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-596, 4th Floor, Daani Plaza, Sector 7, Harijan Basti, Dwarka, Delhi, India - 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar kumar36@hotmail.com ; beemedpharmasolutions02vl@gmail.com 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi, 110091 IBBI/IPA-003/IP-N000112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that M/s Beemed Pharma Solutions Private Limited has commenced voluntary liquidation on 19/08/2025.

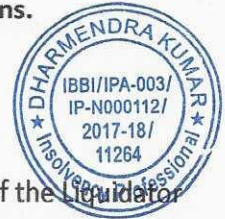
The stakeholders of M/s Beemed Pharma Solutions Private Limited are hereby called upon to submit proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.

The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of the Liquidator



Date: 24/08/2025

Place: New Delhi



HDFC BANK
We understand your world

Registered Office: HDFC Bank House,
Senapati Bapat Marg, Lower Parel (West),
Mumbai - 400 013 and having one of its office as
Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Tech Techno Campus,
Kanjurmarg (East), Mumbai - 400042.

**SALE INTIMATION AND NOTICE FOR
SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.**
The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft/Against Securities.
Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loans / facilities terms, the below loan accounts are classified as NPA (Non-Performing Asset). The Bank has issued loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.
The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose of the Securities on or after **28th August 2025** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 21 st August 2025	Date of Sale Notice
1	XXXXXXXXXX5350	ANIL DUDPURI	6,926.95	22-08-2025
2	XXXXXXXXXX3452	SAYYAD MOHAMMAD KHALID	1,179.74	22-08-2025

Date : 24.08.2025
Place : DELHI-HARYANA

Sd/-
HDFC BANK LTD.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S BEEMED PHARMA SOLUTIONS PRIVATE LIMITED**

Sl. No.	NAME OF CORPORATE PERSON	M/S BEEMED PHARMA SOLUTIONS PRIVATE LIMITED
1.	NAME OF INCORPORATION OF CORPORATE PERSON	29/01/2019
2.	DATE OF INCORPORATION OF CORPORATE PERSON	
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51909DL2019PTC345173
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	E-596, 4th Floor, Daani Plaza, Sector 7, Harjan Basti, Dwarka, Delhi, India - 110045
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar kumar36@hotmail.com; beemedpharmasolutions02v@gmail.com; 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi, 110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that M/s Beemed Pharma Solutions Private Limited has commenced voluntary liquidation on 19/08/2025.
The stakeholders of M/s Beemed Pharma Solutions Private Limited are hereby called upon to submit proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.
The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator
Mr. Dharmendra Kumar

Date: 24/08/2025
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S LIFECRAFT HEALTHCARE PRIVATE LIMITED**

Sl. No.	NAME OF CORPORATE PERSON	M/S LIFECRAFT HEALTHCARE PRIVATE LIMITED
1.	NAME OF INCORPORATION OF CORPORATE PERSON <td>15/02/2018</td>	15/02/2018
2.	DATE OF INCORPORATION OF CORPORATE PERSON <td></td>	
3.	AUTHORITY UNDER WHICH THE CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON <td>U52609DL2018PTC329447</td>	U52609DL2018PTC329447
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON <td>B 4/137, Paschim Vihar, NEW DELHI, Delhi, India - 110063.</td>	B 4/137, Paschim Vihar, NEW DELHI, Delhi, India - 110063.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON <td>19/08/2025</td>	19/08/2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dharmendra Kumar kumar36@hotmail.com; lifecrafthealthcare01v@gmail.com; 9973603517 30, Tower 1, Supreme Enclave, Mayur Vihar Phase 1, New Delhi, National Capital Territory of Delhi, 110091 IBBI/IPA-003/IP-N00112/2017-2018/11264
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/09/2025

Notice is hereby given that M/s Lifecraft Healthcare Private Limited has commenced voluntary liquidation on 19/08/2025.
The stakeholders of M/s Lifecraft Healthcare Private Limited are hereby called upon to submit proof of their claims, on or before 18/09/2025, to the liquidator at the address mentioned against item 7.
The financial creditor shall submit their proofs of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator
Mr. Dharmendra Kumar

Date: 24/08/2025
Place: New Delhi



HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy,
Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
Contact No: Arun Mohan Sharma - 8800898999 | Shweta Anand - 8076830437

SYMBOLIC POSSESSION NOTICE (For Immovable property) Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid account together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Date of Possession
DL/PLM/DWSN/A000000218. 1. Mr. Vijay Pandey 2. Mrs. Archana Pandey, H G-38, Gaziabad Uttar Pradesh-201001 NPA Date: 05-12-2024 Description Of Property: Flat No. E-1, on First Floor Middle side flat, Area Total Outstanding: 58 sq. yards, built on Freehold Plot No. 1, Khasra No. 4863, Situated at Residential Colony, Heaven Park, Village Pasosna, Pargana Loni, Tehsil and District-Ghaziabad, UP. BOUNDARIES: East: Other, West: Flat, North: Road 60ft. wide, Passage/star, South: Plot No. Other Flat	21.08.2025 Demand Date & Total Outstanding: 07-01-2025 & Rs. 16.39.81/- 06-01-2025
DL/KRB/KRBN/A000000401. 1. Mr. Satendra Gautam 2. Mr. Ram Lal. Siddhi Nagar, Shihari, Gaziabad, Uttar Pradesh - 201001 NPA Date: 6-Jan-2025 Description Of Property: Residential Vacant Plot of Land area measuring 50 sq. yds. ie 41.805 sq. mtrs., comprised of Khasra No. 218, Situated at Village Sadique Nagar, Pargana Loni, Tehsil & Distt. Ghaziabad, UP. BOUNDARIES: East: Passage 6 ft Wide, West: House of Mr. Ram Lal, South: Plot of Mr. Hardev Singh	23-08-2025 25-02-2025 & Rs. 10.05.39/- 20-02-2025

Place: Delhi Date: 24/08/2025 SD/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED



INDIA SHELTER FINANCE CORPORATION LTD.
Regd. Office:- Plot-15.6th Floor, Sec-44, Institutional Area, Gurugram, Haryana

POSSESSION NOTICE FOR IMMOVABLE PROPERTY
-122002. BRANCH OFFICES: BARMER, JODHPUR, SIROHI, NAGAUR, JALOR, JHALAWAR, SAWAI MADHOPUR, KOTA, CHAHARA, DISTT & ANN.
Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002 Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice, Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Properties/Properties Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties/And Any Dealing With The Properties/Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Et. Of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./ MRS. RUCHIYA WO ASHOK GEHLOT & MR./ MRS. ASHOK GEHLOT S/O JIYA RAM GEHLOT Resides At: 55 Aryan Niwas, Bhavani Vihar Bhavani Hospital, Nandwan, Jodhpur, 342802 Rajasthan LOAN ACCOUNT NO. (LA34CLLONS000005044802 & L A34CLLONS000005092718 AP-10099323 & AP-1004250)	All Piece And Parcel Of:- Plot No 55, Khasra No 277/10, bhawani Vihar Yojna - Gram Nandwan, Tehsil Luni, Dist Jodhpur Rm 342001 Boundary- East-Plot No.54, West-Plot No.56, North-Road, South-other Land	Demand Notice 12.05.2025 Rs. 1191378/- (Rupees Eleven Lakh Ninety One Thousand Three Hundred Seventy Eight Only) as on 12-May-2025 Together With Interest From 13 May-2025 And Other Charges And Cost Till The Date Of The Payment	18-08-2025 Possession
Mr./ Mrs. Jashoda WO Hadaman Ram & Mr./ Mrs. Hadaman Ram S/o Chevar Ram Resides At: Daryoj KI Dhaniya Osiar Baran Khurh, Osiar jodhpur Rajasthan 342303. Also At: Plot No. 3 & 4 Khasra No.562/7 Bheru Sagar, Osia Jodhpur, Rajasthan 342303 Loan Account- HL34CLLONS000005086642 LA34VLLONS000005092718 AP-10209346 & AP-10210022	All Piece And Parcel Of Plot No 3 & 04 Khasara No 277/10, bhawani Vihar Yojna - Gram Nandwan, Tehsil Luni, Dist Jodhpur Rm 342001 Boundary- East-plot No 2 And Plot No 3, west-plot No 4 And Plot No 5, north-road 20, south-other Land	Demand Notice 12.05.2025 Rs. 54127/- (Rupees Five Lakh Eleven Hundred Fifty Five Only) Due As On 12.may.2025 Together With Interest From 13 may.2025 And Other Charges And Cost Till The Date Of The Payment.	19-08-2025 Possession
Kumar Mrs. Vimla Devi WO Bharat Kumar Mali & Mr./ Mrs. Bharat Kumar Mali Resides At: Goliya Kachhara Kachholi Sirohi Rajasthan 342033. Also At: Patta No 86 Missal No 353 Book No. 125 Gram Kachhara Pwra Gopalcholsi Pindwara Sirohi Rajasthan 342073 Loan Account No. LA11VLLONS000005085457 & LA11CLLONS00000505609/AP-10202990 & AP-10133892	All Piece And Parcel Of Patta No 86 Missal No 353 Book No. 125 Gram Kachhara Pwra Gopalcholsi Pindwara Sirohi Rajasthan 342073	Demand Notice 11.04.2025 Rs. 969992.29/- (rupees Nine Lakh Sixty Nine Thousand Nine Hundred Ninety Two And Four Hundred Ninety Nine Only) due as on 15.MARCH.2025 Together With Interest From 16.MARCH.2025 And Other Charges And Cost Till The Date Of The Payment.	18-08-2025 Possession
Mr./ Mrs. Legal Heir Of Chumati Bai WO Moga Rama & Mr./ Mrs. Mana Rama S/o Moga Rama Resides At: Panchota Jalore Dist Jalore Rajasthan 342030. Also At: Patta No 12 Book No 130 Missal No. 13/2021-22 Gram And Gram Panchayat Panchota Ps Ahore Dist Jalore Rajasthan 342030 HL34AHLLONS000005073434/AP-10174920	All Piece And Parcel Of Patta No 12 Book No 130 Missal No. 13/2021-22 Gram And Gram Panchayat Panchota Ps Ahore Dist Jalore Rajasthan 342030 Boundary- Rasta, West- Gali, North-aam Rasta, South-mangal Lal/ Rama Ram	Demand Notice 15.05.2025 Rs. 51141/- (Rupees Five Lakh Eleven Hundred Forty Five Only) due as on 15.MARCH.2025 Together With Interest From 16.MARCH.2025 And Other Charges And Cost Till The Date Of The Payment.	19-08-2025 Possession
Mr./ Mrs. Santosh Kanwar WO Pep Singh & Mr./ Mrs. Pep Singh S/o Rup Singh Resides At: 107, Gunai Gram Panchayat Jalore Dist Jodhpur, Raj 342306 Also At: Patta No. 42 Missal No.45/2012-13 Gram Panchayat Indroka, Panchayat Samiti Jodhpur Dist Jodhpur Raj 342306 Loan Account:- LA34VLLONS000005075406/AP-10179057	All Piece And Parcel Of Patta No. 42, Missal No.45/2012-13 gram Panchayat Indroka, Panchayat Samiti Jodhpur Dist Jodhpur Raj 342306 Boundary- Rasta, West- Gali, North-aam Rasta, South-mangal Lal/ Rama Ram	Demand Notice 11.04.2025 Rs. 367307/- (Rupees Three Lakh Sixty Seven Thousand Three Hundred Seven Only) due as on 11.04.2025 Together With Interest From 12.04.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
Mr./ Mrs. Shanti Devi WO Ravata Ram & Mr./ Mrs. Ravata Ram S/o Aidan Ram Resides At: Dhoonada Kavasi Dist Barmer Raj-344035 Also At: Patta No.31.book No.10, missal No.79/2021 Gram Madpura Sani Gram Panchayat Dhunda Kavasteshli & Distt Barmer Raj-344035 LOAN ACCOUNT: LA155VLLONS000005053565/AP-10119862	All Piece And Parcel Of Patta No.31 Book No.10, Missal No.79/2021gram Madpura Sani Grampanchayat Dhunda Kavasteshli & Distt Barmer Raj-344035 Boundary- East-gali, West-khadari ki jameen, North-property of mangiali, South-gali	Demand Notice 11.04.2025 Rs. 539609/- (Rupees Five Lakh Thirty Nine Thousand Six Hundred Nine Only) due as on 11.04.2025 Together With Interest From 12.04.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
Mr./ Mrs. Amita Mourya WO Pappu Ram & Mr./ Mrs. Pappu Ram S/o Kevall Ram Resides At: Near Gauri Nagar Rajasthan 341001 Also At: Book No 10 G P Deh P S Jyal Dist Nagaur Rajasthan 341001 LOAN ACCOUNT: LA34CLLONS00000508207/AP-10015629	All Piece And Parcel Of Patta No 26 Misal No 140/2018-19 Book No 10 G P Deh P S Jyal Dist Nagaur Rajasthan 341001 Boundary- East-Makaan ka Nikal Rasta, West- Mangli Daroga, North-Ganpat ram regar, South-Tarachand Regar	Demand Notice 11.04.2025 Rs. 367307/- (Rupees Three Lakh Sixty Seven Thousand Three Hundred Seven Only) due as on 11.04.2025 Together With Interest From 12.04.2025 And Other Charges And Cost Till The Date Of The Payment.	18-08-2025 Symbolic
MRS. MR./ MRS. KALU & MR./ MRS. HANUMAN Resides At: P. No. 210 Khana, 7 Kudi Bhagtasani, Housing Board Boundary- East-binva Ram, West-road 30-0 Wide, North-dejara Ram, South-road 30-0 Wide, Jodhpur 342001 Raj LOAN ACCOUNT: HL1800004075/ AP-0132051	All Piece And Parcel Of Property Bearing Plot No-210 Kh No-7, Kudi Bhagtasani, Housing Board Boundary- East-binva Ram, West-road 30-0 Wide, North-dejara Ram, South-road 30-0 Wide, Jodhpur 342001 Raj	Demand Notice 16.11.2021 Rs. 458177.17/- (Rupees Four Lakh Fifty Eight Thousand One Hundred Seventy Seven Rupees And Seventeen paise Only) due as on 16.NOV.2021 Together With Interest From 17.NOV.2021 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
Mrs. Kalyani Bai WO Danmal & Mr. Danmal & Mr. Manesh Kumar Resides At: Gram Badodiya, Gram Panchayat Nanavta, Panchayat Samiti Aurt Dist Panchayat Nanavta Panchayat Samiti Aurt, Dist. Baran Rajasthan-352519 Loan Account:- HL12CHLONS000005077730/AP-10185727	All Piece And Parcel Plot/house (patta No 47 On 14/02/2012, 03.2023, Gram Badodiya, Gram Panchayat Nanavta, Panchayat Samiti Aurt Dist Panchayat Nanavta, Panchayat Samiti Aurt, Dist. Baran Rajasthan) Measuring Area 1029 Sq Ft Boundary- East- Aam Rasta, West- House Of Laxmi Chand Gumar, North- Aam Rasta South- Aam Rasta	Demand Notice 11.01.2025 Rs. 42302.03/- (Rupees Four Lakh Thirty Three Thousand Three Hundred Eighty Four) due as on 10.01.2025 Together With Interest From 11.01.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
MR./ MRS. Shobha WO Radhey Shyam & MR./ MRS. Radhey Shyam S/o Bhanwar Lal & Resides At: 22, Chambal Colony ke Piche ki Badi, Bairaj, Thermal Colony Girdharpura Kota Rajasthan-324008 Also At: Flat No. 406, Parshvanath Apartment Affordable Awasiya Yojana Nanta Road Kunhadi Dist Kota Rajasthan 324008 LOAN Account: HL32LILONS000005002455/AP-0957880	All Piece And Parcel of-Flat No. 406, Parshvanath Apartment Affordable Awasiya Yojana Nanta Road Kunhadi Dist Kota Rajasthan 324008	Demand Notice 11.04.2025 Rs. 670091/- (Rupees Six Lakh Seventy Thousand Ninety One Only) due as on 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment.	19-08-2025 Possession
MRS. SAMPAT DEVI MEENA & MR./ MRS. KALURAM MEENA Resides At: 117 Dhandhiki Talra Ke Pass Banota Tehsil Sawai Madhopur Dist Sawai Madhopur 322027 Rajasthan LOAN Account:- HLSWCHLONS000005103026/AP-10240331	All Piece And Parcel Of Property Bearing Plot No-210 Kh No-7, Kudi Bhagtasani, Housing Board Boundary- East-binva Ram, West-road 30-0 Wide, North-dejara Ram, South-road 30-0 Wide, Jodhpur 342001 Raj	Demand Notice 11.01.2025 Rs. 922533.32/- (Rupees Nine Lakh Twenty Five Thousand Five Hundred Thirty Three And Thirty Two Paise) due as on 10.04.2025 Together With Interest From 11.04.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
Mrs. Rajkumar Bai & Mr. Shankar Singh Resides At: Angwadani Ke Pass Khasra No 382, Patta No 85431 Village-khakra, Gp-devghar, Ps-dag District -Jhalavar, Rajasthan 326514 LOAN Account:- HL12CHLONS000005092896/AP-10220109	All Piece And Parcel Of Plot/house (patta No 47 On 14/02/2012, 03.2023, Gram Badodiya, Gram Panchayat Nanavta, Panchayat Samiti Aurt Dist Panchayat Nanavta, Panchayat Samiti Aurt, Dist. Baran Rajasthan) Measuring Area 1029 Sq Ft Boundary- East- Aam Rasta, West- House Of Laxmi Chand Gumar, North- Aam Rasta South- Aam Rasta	Demand Notice 11.01.2025 Rs. 42302.03/- (Rupees Four Lakh Thirty Three Thousand Three Hundred Eighty Four) due as on 10.01.2025 Together With Interest From 11.01.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
Mrs. Suman Devi & Mr. Mukesh Sain Resides At: Gram V Pusth Sati Ka Talawada Khandar Sawai Madhopur Dist Sawai Madhopur 322025 Rajasthan LOAN Account:- HLSWRNLONS000005091344/AP-10219210	All Piece And Parcel Of Patta No. 05 Misal No. 05, Book No. 20 Gram Panchayat Talawada Panchayat Samiti & Tehsil Khandar Dist Sawai Madhopur Raj, Boundary- East-land Of Phool Ji, West-house Of Ghanshyam, North-aam Rasta, south-house Of Pintu Gurjar	Demand Notice 12.05.2025 Rs. 542510/- (Rupees Five Lakh Forty Two Thousand Six Hundred Five Hundred Ten Only) due as on 11.05.2025 Together With Interest From 12.05.2025 And Other Charges And Cost Till The Date Of The Payment.	19-08-2025 Possession
RATAN BAI & CHATAR Resides At: Gunai Hamawda Dist. Jhalavar Raj. Patta No. 73990, Vill. Gunai Gram Panchayat Hamawda Panchayat Samiti Dug Dist Jhalavar Raj. LOAN ACCOUNT: HL12RNLONS000005062666/AP-10146857	All Piece And Parcel Of Plot/House 73990, Khasra No. 34, Gram Panchayat Hamawda, Panchayat Samiti Dug Dist Jhalavar Rajasthan Measuring Area 800 Sq Ft BOUNDARY- East-Aam Rasta, West-House of Nanuram/Madhaji, North-House of Chandar Lal/Bhuwan Ji, South-House of Dulaji/Pyare Ji	Demand Notice 11.10.2024 Rs. 4,18,760/- (Rupees Four Lakh Eight Thousand Seven Hundred Sixty) due as on 09.10.2024 Together With Interest From 10.10.2024 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession
MRS. MEENA JANGAM & HAJARI LAL JANGAM Resides Aikhati Mohalla Dabi Bundi Rajasthan-232022 Contact 8107723621 Also At: Patta No. 11608 & Patta No. 11453 & Patta No. 11609 Gram Dabi Talera Bundi Rajasthan-322022 LOAN Account: LA32CLLONS000005031525 & LA32CLLONS000005031616 & LA32CLLONS000005024725/AP-10060448 & AP-10032589 & AP-10100463 RAP-10035294	All Piece And Parcel Of Property A. Patta No. 11608, Property B. Patta No. 11453, Property C. Patta No. 11609 Situated At Gram- Dabi, Gram Panchayat Samiti, Sawai Madhopur Boundary- East-own Land, West- House Of Bheru, North-house Of Chattru Lal, South- Own Land	Demand Notice 11-04-2025 Rs. 1618900/- (Rupees Sixteen Lakh Eight Thousand Nine Hundred Only) due as on 20.05.2025 Together With Interest From 21.05.2025 And Other Charges And Cost Till The Date Of The Payment.	20-08-2025 Possession

Place: Rajasthan Date: 23.08.2025 For India Shelter Finance Corporation Ltd (authorized Officer)
For Any Query, Please Contact Mr. Vinay Rana (+91 79886 05030) & Mr. Himmat Singh Rathore (+918290680920)



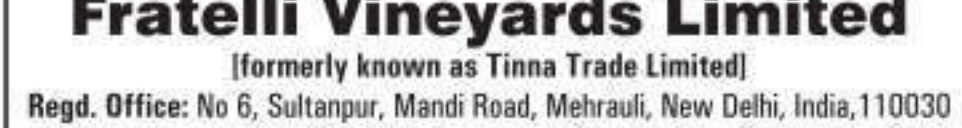
Corrigendum

In reference to our publication Dated 23.08.2025 in Financial Express, please read the Possession Notice in Sr. No. 1. Borrower: Mr. Satendra Tomar S/o Sughar Singh Tomar, Branch-Alighar in Demand Notice Correct Date is 17.05.2025. All other condition of Possession Notice remain same.
Authorised Officer



EAST COAST RAILWAY

e-Tender Notice No. EPC-CECON/18/2025031. Dated : 14.08.2025
NAME OF WORK:- CONSTRUCTION OF NEW LINE FROM DATARI STATION TO BALPARBAT INCLUDING SHIFTING OF UTILITIES, ELECTRIFICATION AND SIGNALING & TELECOMMUNICATION WORKS ON EPC MODE.
Approx. Cost of the Work :- 10633.00 Lakh, EMD :- ₹ 53.16,500/-, Completion Period of the Work :- 18 (Eighteen) Months.
Tender Closing Date & Time :- At 1200 hrs. of 11.12.2025.
No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in
Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-II Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Chief Administrative Officer (Con)/
PR-83/C/25-26 Bhubaneswar



Fratelli Vineyards Limited
(Formerly known as Tinnu Trade Limited)

Regd. Office: No 6, Sultanpur, Mandi Road, Mehrauli, New Delhi, India, 110030
CIN: L11020DL2009PLC186397, Web: www.tinnutrade.in
Email: investor.ttl@tinnu.in, Tel: +91 011 28804483

NOTICE OF THE RESCHEDULED 17TH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERRING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)
Notice is hereby given that the 17th Annual General Meeting ("AGM") of Fratelli Vineyards Limited (formerly known as Tinnu Trade Limited) (CIN L11020DL2009PLC186397) which was scheduled to be held on Monday, September 15, 2025 at 11:30 A.M. through VC/OAVM has been rescheduled and now to be held on Wednesday, September 24, 2025 at 11:30 A.M., facility to transact the businesses, to be set out in the Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with various circular issued by the Ministry of Corporate Affairs from time to time latest being general circular dated September 19, 2024 (collectively referred to as "MCA Circulars") and the applicable provisions of SEBI (listing obligation and Disclosures Requirements) regulations, 2015 ("Listing Regulations") read with various circulars issued earlier by SEBI from time to time latest being circular dated October 03, 2024 (collectively referred to as "SEBI Circulars") in this regard.
Notice of the AGM, procedure and instructions for e-voting and the Annual Report 2025 will be sent to those Members whose email address are available with Registrar & Trans Agent ("the RTA") i.e. Alankit Assignments Limited, the Company or the Depository Participant(s) as on the date of the AGM. The physical copy of the Notice of the AGM alongwith Annual Report for FY 2024-25 shall be sent to those members who request for the same investor.ttl@tinnu.in or rta@alankit.com mentioning their Names, PAN No, Folio Number/ID and Client ID, or address and contact details. Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by email to Company or RTA at investor.ttl@tinnu.in / rta@alankit.com. The Notice of the AGM and the Annual Report 2024-25 will be made available on the website of the Company at www.fratellivineyards.in. The same shall also be available on the websites of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and the BSE Limited ("BSE") at www.bseindia.com.
Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the Register of Members and share transfer books of the Company will remain closed from Thursday, September 18, 2025 till Wednesday, September 24, 2025 (both days inclusive) ("the Book closure date")
The Company will provide the E-voting facility to its Members whose names appear in the Register of Members list of Beneficial Owners as on Wednesday, September 17, 2025 ("the Cut-off date") to exercise their right to vote by electronic means both through remote e-voting or e-voting at the AGM through National Securities Depository Limited ("NSDL") Platform. The remote e-voting period will begin on Saturday, September 20, 2025 at 09:00 AM (IST) and will end on Tuesday, September 23, 2025 at 05:00 PM (IST) ("e-voting"). The instructions on the process of e-voting, including the manner which the Members holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, will be provided as part of the Notice of the AGM.
For Fratelli Vineyards Limited
Sd/-
Mohit Kumar
Company Secretary

Date: August 23, 2025
Place: New Delhi



GRIHUM HOUSING FINANCE LIMITED
(Formerly known as Poonawalla Housing Finance Ltd.)

Registered Office: 6th Floor, B-Building, Ganga Trueno business park, Lohegaon, Pune-411014.
Branch Office Unit:- 2nd Floor, Friends Plaza, 52/53, Ishwar Nagar, New Delhi-110065

E-AUCTION - SALE NOTICE (Sale of Secured Immovable Asset under SARFAESI Act)
E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagee (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 & 9 of the security Interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 08-09-2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sr. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances and cases if any (K)
1	Loan No. HL024H19100097 Rakesh (Borrower) Anita	Notice date: 07/11/2024 Total Dues: Rs.17,86,178/- (Rupees Seventeen Lakh Eighty Thousand One Hundred SeventySix Only) payable as on 07/11/2024 along with interest @12.5% p.a. till the realization	Physical	All that Piece And Parcel Of The Freehold Residential Flat No.FF-2 On First Floor Admeasuring Built-Up Area 545 Sq.Ft. Built On Plot No.179 Falling Under Khasra No.301 Situated at Akash Vihar Colony (Akashvihar) in Village Sadulabad Pargana & Tehsil Loni Distt. Ghaziabad (U.P.) "The Said Property" Boundaries of Land/Flat/Plot As Under: East: Vacant Plot West Vacant Plot, North: Other Property, South: 30 Ft. Wide Road.	Rs. 12,00,000/- (Rupees Twelve Lakh Only)	Rs. 1,20,000/- (Rupees One Lakh					

फॉर्म ए सार्वजनिक घोषणा (भारतीय दिवाला एवं शेोधन अधिन्यास बोर्ड (वैयक्तिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)		
मेसर्स बीमेड फार्मा सॉल्यूशंस प्राइवेट लिमिटेड के हिताधारकों के ध्यानार्थ		
1	कॉर्पोरेट व्यक्ति का नाम	मेसर्स बीमेड फार्मा सॉल्यूशंस प्राइवेट लिमिटेड
2	कॉर्पोरेट व्यक्ति के निगमन की तिथि	29/01/2019
3	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति नियमित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट व्यक्ति की सीमित देयता पहचान संख्या	U51909DL2019PTC345173
5	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	ई-596, चौधी मजिल, दानी प्लाजा, सेक्टर 7, हरजिन बस्ती, द्वारका, दिल्ली, भारत - 110045
6	कॉर्पोरेट व्यक्ति के परिसमापन की आरंभ तिथि	19/08/2025
7	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	श्री धर्मंद कुमार kumar36@hotmail.com; bccmedpharmasolutions02vl@gmail.com 9973603517 30, टावर 1, सुप्रिम एक्सेले, मयूर विहार फेज 1, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110091 IBBI/PA-003/IP-N00112/2017-2018/11264
8	दावे प्रस्तुत करने की अंतिम तिथि	18/09/2025

एतद्वारा सूचित किया जाता है कि मेसर्स बीमेड फार्मा सॉल्यूशंस प्राइवेट लिमिटेड ने 19/08/2025 को वैयक्तिक परिसमापन शुरू कर दिया है। मेसर्स बीमेड फार्मा सॉल्यूशंस प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावों के प्रमाण 18/09/2025 तक या उससे पहले मद् 7 में उल्लिखित पते पर परिसमापन को प्रस्तुत करें। वित्तीय प्रत्यक्षाता अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों के प्रमाण व्यक्तित्व रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

दिनांक: 24/08/2025
स्थान: नई दिल्ली
परिसमापक का नाम और हस्ताक्षर
श्री धर्मंद कुमार

**RATHI BARS LIMITED**
CIN: L74899DL1993PLC054781
Regd. Office: A-247, Mohan Co-operative Industrial Estate, New Delhi-110044
Ph: 011-42750373, 42730360
Web: www.rathibars.com, E-mail:rathibars@hotmail.com

NOTICE OF THE 32ND ANNUAL GENERAL MEETING
NOTICE is hereby given that 32nd Annual General Meeting of the Company will be held on **Tuesday, 16th day of September 2025 at 12:30 P.M. IST through video conferencing ("VC") / other audio-visual means ("OAVM")**.
The Annual Report of the Company for the financial year 2024-25 including the financial statements along with the Notice of the AGM will be sent only by email to all those members whose email addresses are registered with the Company or with their respective Depository Participants and the Company's Registrar and Transfer Agent, in accordance with the MCA Circulars and the SEBI Circulars. The dispatch of notice of AGM, through e-mail shall be completed by 24.08.2025.
In compliance with the Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 and Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to inform that it is offering remote e-voting facility to all the shareholders of the Company in respect of all the items to be transacted at the said Meeting through electronic voting services arranged by NSDL.
We are pleased to inform you that 32nd Annual General Meeting ("AGM") of Rathi Bars Limited ("Company") is scheduled to be held on Tuesday, September 16, 2025, at 12:30 P.M. (IST), through video conferencing ("VC") / other audio-visual means ("OAVM").
The Notice and Integrated Annual Report of Rathi Bars Limited for the Financial Year ("FY") 2024-25 is available and can be downloaded from below link & QR Code:

Annual Report 2024-25:
Company's Website: https://www.acquire.co.in/mobileAP/rathibars/ wp-content/uploads/2025/08/RBL_Annual-Report-2024-25.pdf
National Securities Depository Limited (NSDL)'s Website: www.evoting.nsdl.com
Stock Exchanges i.e. BSE Limited's Website: www.bseindia.com
QR Code:


Notice of 32nd AGM:
Company's Website: https://www.acquire.co.in/mobileAP/rathibars/ wp-content/uploads/2025/08/RBL_AGM-Notice-24-25.pdf
National Securities Depository Limited (NSDL)'s Website: www.evoting.nsdl.com
Stock Exchanges i.e. BSE Limited's Website: www.bseindia.com
QR Code:


The Company has appointed M/s PWR Associates, Company Secretaries, Delhi as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
For detailed instructions pertaining to remote e-voting, Members may refer to the "Notes" set out in the Notice of the AGM. In case of any query regarding e-voting or technical assistance, members may contact at info@masserv.com.
If your email address is already registered with the Company/RTA or DP/Depository, Notice of AGM along with annual report for FY 2024-2025 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email address with the Company/RTA or DP/Depository, please follow below instructions to register your email address for obtaining notice, annual report for FY 2024-2025 and login details for e-voting.
Registration/update of e-mail addresses & bank account details:

Physical Holding	Send a request to RTA of the Company i.e. MAS Services Limited at T-34, 2nd Floor, Okhla Industrial Area Phase - II, New Delhi, 110020 in duly filled Form No. ISR-1, which can be downloaded from the website of the Company at http://rathibars.com/ under Investor Relation tab as well as RTA's website i.e. www.masserv.com under download tab. You can also send the Form No. ISR-1 with digital signature to RTA's email id investor@masserv.com under copy marked to company at ra@rathibars@hotmail.com
Demat Holding	Please contact your DP and register your email address and bank account details as per the process advised by DP.

In case of any query, the Members may contact or write RTA at address & E-mail ID as mentioned above under copy marked to the Company.
Please note that as per SEBI circular dated 03/11/2021 and dated 16/03/2023, all dividends will be paid only in electronic mode. If you have not updated your bank details, please update the same. If you are holding shares in physical mode, please send your bank details by filling ISR-1 with original cancelled cheque to RTA. If you are holding shares in demat mode, please update your bank detail with your DP.

By order of the Board
For RATHI BARS LIMITED
Sd/-
(Bharti Chitkara)

Date: 22.08.2025
Place: New Delhi

SIRCA PAINTS INDIA LIMITED
(Corporate Identity Number: L24219DL2006PLC145092)
Registered & Corporate office: G-82, Kirti Nagar, Delhi-110015
Tel: +91-11-42083803; Website: www.sircapaints.com; Email: cs@sircapaints.com
NOTICE TO THE MEMBERS OF TWENTIETH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERRING/ OTHER AUDIO-VISUAL MEANS
NOTICE is hereby given that the 20th Annual General Meeting ("AGM") of Sirca Paints India Limited ("the Company") will be held on Saturday, the 20th day of September, 2025 at 12:30 P.M. through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the Business as set out in the Notice of the 20th AGM which will be sent in due course of time. The venue of the meeting shall be deemed to be the Registered Office of the Company.
Shareholders may note that, in compliance with the General Circular 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA) and SEBI/HO/CFD/POD-2/P/CIR/2024/133 dated October 03, 2024 issued by SEBI (hereinafter Collectively referred to as the "Circulars") and all other applicable laws, to transact the business that will be set forth in the Notice of the Meeting, the 20th AGM of the Company shall be conducted through VC/OAVM without the physical presence of the shareholders at the venue. Hence, shareholders can attend and participate in the AGM through VC/OAVM only. The instructions for joining the AGM will be provided in the Notice of AGM.
Further, in accordance with the Applicable Circulars, the Notice of the 20th AGM and the Annual Report of the Company for the financial year 2024-25, will be sent only through electronic mode only to those shareholders whose e-mail addresses are not registered with the Company or Depository Participant(s). The aforesaid documents will also be available on the website of the Company at <https://www.sircapaints.com/investors/annual-report>, on the websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.
The physical copies of the Notice of the 20th AGM along with Annual Report for the financial year 2024-25 shall be sent to those Shareholders who request for the same. Additionally, in accordance with Regulation 36(1)(b) of the Listing Regulations, the Company is also sending a letter to shareholders whose e-mail addresses are not registered with Company/Registrar/Depository Participant(s) providing the weblink of Company's website from where the Annual Report for the financial year 2024-25 can be accessed.
Shareholders who have not registered their email address and in consequence the Annual Report, Notice of AGM and e-voting instructions cannot be serviced, may temporarily get their email address and mobile number registered with KFinTech, by accessing the link: <https://ris.kfintech.com/clientservices/mobileapp/mobileemail.aspx>
Shareholders are requested to follow the process as guided to capture the email address and mobile number for mailing the soft copy of the notice and e-voting instructions along with the User ID and Password. In case of any queries, shareholder may write to info@ris.kfintech.com.
Shareholders are requested to arrange to send the duly signed letter along with the SR-1, ISR-2, SH13 or ISRS (choice of nomination) to the Kfin Technologies Limited, Selenium Tower B, Plot Nos. 31 & 32, Financial District, Nanakrampada, Serlingampally Mandal, Hyderabad - 500032 for updating the KYC Details. After updating the KYC Details, RTA will arrange to send a soft copy of the annual report to your registered email id. Soft copy of ISR documents can be downloaded by using the following weblink <https://ris.kfintech.com/clientservices/scs/srforms.aspx>.
Alternatively, shareholders may send an e-mail request at the email id info@ris.kfintech.com along with scanned copy of the signed copy of the request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy (in case of electronic folio) and copy of share certificate in case of physical folio for mailing the Annual Report, Notice of AGM and the e-voting instructions.
Shareholders who are holding shares in physical form or who have not registered their email addresses with the Company can cast their vote through remote e-voting or through the e-voting system during the meeting in the manner as provided in the notice of AGM.
The remote e-voting period commences on Tuesday, September 16, 2025 (9.00 a.m.) and ends on Friday, September 19, 2025 (5.00 p.m.). Shareholders holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. September 13, 2025, may cast their vote electronically.
Shareholders may note that the Board of Directors of the Company, at its meeting held on May 22, 2025, has recommended a Final dividend for its shareholders. The proposed Final Dividend is 15% (Rs. 1.50 per equity share of Rs. 10 each), for FY 2024-25. The Record date for the purpose of final dividend is September 05, 2025.
In case of any query and/or grievance, in respect of voting by electronic means, Shareholders may refer to the Help & Frequently Asked Questions (FAQs) and E-voting user manual available at the download section of <https://evoting.kfintech.com> (KFinTech Website) or contact at info@ris.kfintech.com or call Mr. Mohd Mohsin Uddin at KFinTech's toll free No. 1800-309-4001 for any further clarifications.
The above information is being disclosed for the information and benefit of all Shareholders of the Company and is in Compliance with the Applicable Circulars of MCA and the SEBI.

**Chola**
Enter a better life

चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड
निगमित कार्यालय : "चोला क्रेस्ट", प्लॉट 54 एवं 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल एस्टेट, गिडी, चेन्नई-600032, भारत, शाखा कार्यालय : प्रधान एवं द्वितीय तल, ब्रूखंड सं. 8, मेन पूसा रोड, करोल बाग, नई दिल्ली - 110005, संपर्क नं. : श्री श्रीनिवास वी — मोबाइल नं. 9643344410 तथा श्री ऐश्वर्या शांडिल्य, मोबाइल नं. 95822246969

अचल संपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना
प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना।
एतद्वारा जनसाधारण को और विशेष रूप में धारकर्ता / सह-उधारकर्ता / बंधककर्ता(ओं) को सूचित किया जाता है कि प्रतिभूत ऋणदाता के पास बंधककृत निम्न विवरणित अचल संपत्तियों, जिनका मौलिक / सौकेतिक अधिग्रहण चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड, लिसे यहां इसमें इसके उपरंत चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड के रूप में संदर्भित किया जायेगा, के प्राधिकृत अधिकारी द्वारा कर लिया गया है। प्रतिभूत परिसंपत्तियों का विवरण ई-नीलामी के माध्यम से "जैसी हैं जहाँ हैं", "जैसी हैं जहाँ हैं" और "वहाँ जो कुछ भी है" आधार पर किया जायेगा।
एतद्वारा सर्वसाधारण को सूचित किया जाता है कि हम वेबसाइट <https://chola-lap.procure247.com> के माध्यम से सार्वजनिक ई-नीलामी संचालित करने जा रहे हैं।

क्र. सं.	खाता संख्या तथा धारकर्ता, सह-उधारकर्ता, बंधककर्ताओं के नाम	भारा 13(2) के अंतर्गत निमत मांग सूचना के अनुसार तिथि एवं चरि	संपत्ति / संपत्तियों का विवरण	आरक्षित मूल्य, एचोइर राशि उभा एवं बोली बुद्धि राशि (रु. में)	ई-नीलामी तिथि एवं समय, बराज जमा की अंतिम तिथि, निरीक्षण तिथि
1.	ऋण खाता संख्या : MLOIN0100000054535 1. निरंजित यादव लोनी राव (आवेदक), (अन्यथा-आवेदक) 3. साधना एस (सह-आवेदक), उत्प्रेरक सभी का पता : 152 हखरसपुर बाजिदपुर मौलाम बुद्ध नगर उत्तर प्रदेश - 201301	06.01.2025 रु. 36,87,012 /— अधिग्रहण का प्रकार सौकेतिक	समस्त वह भाग तथा अंश जो यार्ड नंबर 15 खसरा नंबर 38 भोएर रकबा 0.0130 हेक्टेयर में, निर्मित शेड/गोशुषा 155-42 वर्ग गज अर्थात् 130 वर्ग मीटर, कुचवाट दक्षिण अलगमोरपुर नगर परगना उत्तर तहसील- गडमुनकरनर जनपद हापुस - 245011, उत्तर प्रदेश में स्थित तथा निम्नानुसार परिसीमा है, सीमाएं :- पूर्व- 15 फुट चौड़ी सड़क, पश्चिम- महाराज जी का घर, उत्तर- 20 फुट चौड़ी सड़क, दक्षिण- अन्य मुखंड।	रु. 65,00,000 /— रु. 6,50,000 /— रु. 1,80,000 /—	16.09.2025 को 11.00 से 1.00 बजे 19.09.2025 को 10.00 से 8.00 बजे नियुक्ति के अनुसार

1. नीलामी-सूचनायें। ई-नीलामी से संबंधित विवरण, साहायता, प्रक्रिया तथा ऑनलाइन प्रशिक्षण के लिए संचालित बोलीदातागण (मुहम्मद रहीम - 81240 00030), नैसर्ग प्रोक्वोर247, (संपर्क व्यक्ति : वासु पटेल - 9510974587) से संपर्क कर सकते हैं।
2. नियम तथा शर्तों के बारे में अधिक जानकारी के लिए कृपया <https://chola-lap.procure247.com/> देखें तथा ई-नीलामी में भाग लेने के लिए <https://www.cholamandalam.com/auction-notices> देखें।
यह प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के अंतर्गत एक 15 दिवसीय सौधधिक विक्रय सूचना भी है
स्थान : हापुड, दिनांक : 21-08-2025
हस्ता /— प्राधिकृत अधिकारी, चोलामंडलम इन्वेस्टमेंट एण्ड फाइनेंस कंपनी लिमिटेड

**HINDUJA HOUSING FINANCE LIMITED**
पंजीकृत कार्यालय 27-ए अवध सहिगंज एस्टेट, गिडी, इंदौर जिला
चेन्नई - 600 032, सहायक : ई-मेल: info@hindujahousingfinance.com
जिला कार्यालय: अवध मोहन इन्फ्रा-8800899991 | जिला कार्यालय: 8076830437

सांकेतिक कक्षा सूचना (अचल संपत्ति के लिए) बुकिंग, अधोहस्ताक्षरी, वित्तीय आसित्यों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सं. 3, 2002) के अंतर्गत हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी होने के नाते, प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(2) के साथ नियम 3 के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए, प्रत्येक खाते के सामने उल्लिखित तिथियों पर एक मांग सूचना जारी की गई, जिसमें ऋणी (ऋणी और गारंटरों को लागू किए गए से ऋणकर्ता का नाम) है। से उक्त सूचना प्राप्त होने की तिथि से 60 दिनों के भीतर राशि चुकाने का आदेश दिया गया। ऋणी द्वारा राशि चुकाने में किराव देते के कारण, ऋणी और आम जमात को तृस्तुवारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उधारधार (1) के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए, नीचे उल्लिखित शर्तों का कक्षा ले लिया है। अधिनियम की धारा 13 की धारा 4 के साथ पठित प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के अनुसार, इस पर प्रत्येक खाते के सामने उल्लिखित तिथियों का पता रहे। उधारकर्ता/गारंटर विशेष रूप से और आम जमात को एतद्वारा सूचित से संबंधित लेन-देन न करने की चेतावनी दी जाती है और संचालित से संबंधित किसी भी लेन-देन पर हिंदुजा हाउसिंग फाइनेंस लिमिटेड द्वारा उक्त राशि पर संचालित करने पर एक राशि और भीषण में बढ़ावा, साथ ही घर होने वाले आर्किटेक्चर व्यय, लागत, कुल आदि का भार वसूली किया जाएगा। उधारकर्ता/गारंटर या व्यक्ति, सूचित परिसंपत्तियों के भीतर उक्त उपबन्ध समान के संबंध में, अधिनियम की धारा 13 की उधारधार (6) के प्रावधानों की ओर अनुरोध किया जाता है।

खाता संख्या और उधारकर्ताओं के नाम और पता	कक्षा की तिथि:
1. DL/PLM/DWSN/A000000218 1. श्री विजय वीर 2. श्रीतीर अर्जुन वीर एच आर्डी जी-38, गणितवाहन उजर प्रदेश-201001 1. एमपीएल विभाग 2. भीरतीर वीर विभाग: 50 वर्ग मीटर प्लॉट ई-1, प्रयाग ताल 41.805 वर्ग मीटर का और पट्टा, रजस्थान, 342303, प्लॉट नंबर 3 और 04 खसरा नंबर समस्त भाग। 3. साधना एस (सह-आवेदक), उत्प्रेरक सभी का पता : 152 हखरसपुर बाजिदपुर मौलाम बुद्ध नगर उत्तर प्रदेश - 201301	21.08.2025 मांग तिथि और वसूली तिथि: 07-01-2025 और 06-31-2025
2. DL/KRB/KRBI/A000000401 2. श्री श्रीरंजित कुमार 2. श्री राज कर्मा, सहीर नगर, सिधौली, गणितवाहन, उत्तर प्रदेश - 201001 1. एमपीएल विभाग 2. भीरतीर वीर विभाग: 50 वर्ग मीटर प्लॉट ई-1, प्रयाग ताल 41.805 वर्ग मीटर का और पट्टा, रजस्थान, 342303, प्लॉट नंबर 3 और 04 खसरा नंबर समस्त भाग। 3. साधना एस (सह-आवेदक), उत्प्रेरक सभी का पता : 152 हखरसपुर बाजिदपुर मौलाम बुद्ध नगर उत्तर प्रदेश - 201301	23-08-2025 25-02-2025 और 08, 10.05.2024 और 20-02-25

खाता-वित्तीय विवरण : 24/08/2025
हस्ता/— प्राधिकृत अधिकारी- हिंदुजा हाउसिंग फाइनेंस लिमिटेड

**Fratelli Vineyards Limited**
(formerly known as Tinn Trade Limited)
Regd. Office: No 6, Sultanpur, Mandi Road, Mehrauli, New Delhi, India, 110030
CIN: L110200DL2009PLC186397, Web: www.tinntrade.in
Email: investor.tl@tinn.in, Tel: +91 011 28804483

NOTICE OF THE RESCHEDULED 17TH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERRING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)
Notice is hereby given that the 17th Annual General Meeting ("AGM") of Fratelli Vineyards Limited (formerly known as Tinn Trade Limited) (CIN L110200DL2009PLC186397) which was scheduled to be held on Monday, September 15, 2025 at 11:30 A.M. through VC/OAVM has been rescheduled and now to be held on Wednesday, September 24, 2025 at 11:30 A.M., facility to transact the businesses, to be set out in the Notice of the AGM in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with general circular issued by the Ministry of Corporate Affairs from time to time latest being September 19, 2024 (collectively referred to as "MCA Circulars") and the applicable provisions of SEBI (listing obligation and Disclosures Requirements) regulations, 2015 ("Listing Regulations") read with various circulars issued earlier by SEBI from time to time latest being circular dated October 03, 2024 (collectively referred to as "SEBI Circulars"), in this regard.
Notice of the AGM, procedure and instructions for e-voting and the Annual Report 2025 will be sent to those Members whose email address are available with Registrar & Trans Agent ("the RTA") i.e. Alankit Assignments Limited, the Company or the Deposito Participant(s) as on August 26, 2025. The physical copy of the Notice of the AGM alongwith Annual Report for FY 2024-25 shall be sent to those members who request for the same investor.tl@tinn.in or rtat@alankit.com mentioning their Names, PAN No. Folio Number/ID and Client ID, address and contact details. Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by email to Company or RTA at investor.tl@tinn.in / rtat@alankit.com.
The Notice of the AGM and the Annual Report 2025 will be made available on the website of the Company at www.fratellivineyards.in. The same shall also be available on the websites of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and the BSE Limited ("BSE") at www.bseindia.com.
Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the Register of Members and share transfer books of the Company will remain closed from Thursday, September 18, 2025 till Wednesday, September 24, 2025 (both days inclusive) ("the Book closure date")
The Company will provide the E-voting facility to its Members whose names appear in the Register of Members/List of Beneficial Owners as on Wednesday, September 17, 2025 ("the Cut-off date") to exercise their right to vote by electronic means both through remote e-voting or e-voting at the AGM through National Securities Depository Limited ("NSDL") Platform. The remote e-voting period will begin on Saturday, September 20, 2025 at 09:00 AM (IST) and will end on Tuesday, September 23, 2025 at 05:00 PM (IST) ("e-voting"). The instructions on the process of e-voting, including the manner which the Members holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, will be provided as part of the Notice of the AGM.

For Fratelli Vineyards Limited
Sd/-
Mohit Kumar
Company Secretary

Date: August 23, 2025
Place: New Delhi

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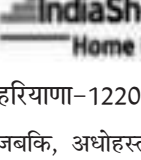
**फॉर्म ए
सार्वजनिक घोषणा**
(भारतीय दिवाला एवं शेोधन अधिन्यास बोर्ड (वैयक्तिक परिसमापन प्रक्रिया)
विनियम, 2017 का विनियम 14)

मेसर्स लाइफफार्म हेल्थकेयर प्राइवेट लिमिटेड के हिताधारकों के ध्यानार्थ

1	कॉर्पोरेट व्यक्ति का नाम	मेसर्स लाइफफार्म हेल्थकेयर प्राइवेट लिमिटेड
2	कॉर्पोरेट व्यक्ति के निगमन की तिथि	15/02/2018
3	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति नियमित/पंजीकृत है	कंपनी रजिस्ट्रार, दिल्ली
4	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट व्यक्ति की सीमित देयता पहचान संख्या	U52609DL2018PTC329447
5	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और मुख्य कार्यालय (यदि कोई हो) का पता	बी 4/137, पश्चिम विहार, नई दिल्ली, दिल्ली, भारत - 110063
6	कॉर्पोरेट व्यक्ति के परिसमापन की आरंभ तिथि	19/08/2025
7	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	श्री धर्मंद कुमार kumar36@hotmail.com; lifcera@health-care01vl@gmail.com 9973603517 30, टावर 1, सुप्रिम एक्सेले, मयूर विहार फेज 1, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110091 IBBI/PA-003/IP-N00112/2017-2018/11264
8	दावे प्रस्तुत करने की अंतिम तिथि	18/09/2025

एतद्वारा सूचित किया जाता है कि मेसर्स लाइफफार्म हेल्थकेयर प्राइवेट लिमिटेड ने 19/08/2025 को वैयक्तिक परिसमापन शुरू कर दिया है। मेसर्स लाइफफार्म हेल्थकेयर प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे अपने दावों के प्रमाण 18/09/2025 तक या उससे पहले मद् 7 में उल्लिखित पते पर परिसमापन को प्रस्तुत करें। वित्तीय प्रत्यक्षाता अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों के प्रमाण व्यक्तित्व रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

दिनांक: 24/08/2025
स्थान: नई दिल्ली
परिसमापक का नाम और हस्ताक्षर
श्री धर्मंद कुमार

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पंजीकृत कार्यालय : प्लॉट 15, 6ठी मॉडल, सेक्टर-44, ईस्टीड्युशनल परिय, गुरुग्राम, हरियाणा-122002, शाखा कार्यालय: बाइपेर, जोधपुर, सिरोही, नागौर, जालौर, झालावाड़, सवाई माधोपुर, कोटा, छबड़ा, जिला-एवं एमएनए

अचल सम्पत्ति हेतु कक्षा सूचना

जबकि, अधोहस्ताक्षरी ने वित्तीय आसित्यों के प्रतिभूतिकरण तथा पुनर्निर्माण एवं (प्रतिभूति) हित प्रवर्तन अधिनियम, 2002 के तहत इण्डिया शेल्टर फाइनेंस एण्ड कॉर्पोरेशन लिमिटेड का अधिकृत प्राधिकारी होने के नाते एवं प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(2) के तहत प्रवर्तन शक्तियों के उपयोग में कर्नदारी तथा सम्पत्ति के स्वामी से/आवर्तित कथित सूचना की तिथि से 60 दिनों के भीतर यहाँ आने उल्लिखित खाते के सम्मुख लिखित तिथि पर राशि का पुनर्निर्माण करने को कहते हुए एक मांग सूचना जारी की थी। जैसा कि सम्पत्ति के स्वामी तथा अन्य राशि के पुनर्निर्माण में असफल रहे अतः एतद्वारा निम्नलिखित कर्नदारी तथा जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने कथित निम्नों में निम्न 8 एवं 9 के साथ पठित कथित अधिनियम की धारा 13(4) के तहत उक्त संवत्कवार न करने की चेतावनी दी जाती है और सम्पत्तियों के साथ कोई अन्यथा नये वॉलेंट राशि तथा उस पर व्याज, लागतों आदि के लिए इण्डिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के प्रभार का विषय होगा।

कर्नदारी/व्यवसायी का नाम (सम्पत्ति के स्वामी) तथा ऋण खाता संख्या	प्राथमिक/व्यवसायी का विवरण (निम्नलिखित से निर्मित सम्पत्ति का समस्त भाग)	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	कक्षा की तिथि
श्री.श्रीमती रंजिता पत्नी अशोक गहलोल एवं श्री.श्रीमती अशोक गहलोल पुत्र विजयाम गहलोल निवास स्थान: 55 अनन्य निवास, भवानी विहार बंगला असमाल, नंदवन, जोधपुर, 342802 राजस्थान	संघर्ष संख्या 277/10, भवानी विहार बंगला, ग्राम नंदवन, तहसील लुणी, जिला जोधपुर, 342001	मांग सूचना 12.05.2025	18-08-2025 कक्षा
श्री.श्रीमती रंजिता पत्नी अशोक गहलोल पुत्र विजयाम गहलोल निवास स्थान: 55 अनन्य निवास, भवानी विहार बंगला असमाल, नंदवन, जोधपुर, 342802 राजस्थान	संघर्ष संख्या 277/10, भवानी विहार बंगला, ग्राम नंदवन, तहसील लुणी, जिला जोधपुर, 342001	मांग सूचना 12.05.2025	18-08-2025 कक्षा
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